

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI

Appeal No. 8 and 9 of 2026

M/s. VPMR Construction,
S.F.No.1069/1, 1070/3A2 part,
Medur Village, Ponneri Taluk,
Tiruvallur District.

.....Applicant

-Vs-

Tamil Nadu Pollution Control Board,
Chennai.

... Respondent

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**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

Report submitted by the Respondents - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) before the Hon'ble National Green Tribunal, SZ in Appeal No.8 & 9 of 2026 filed by M/s.VPMR Construction, S.F.No.1069/1, 1070/2 part, 1070/3A2 part, Medur Village, Ponneri Taluk, Tiruvallur District against the Tamil Nadu Pollution Control Board, Chennai.

The Appellant Unit M/s.VPMR Construction represented by its Thiru.V.M.Prakash, located at S.F.No.1069/1, 1070/2part, 1070/3A2part, Medur Village, Ponneri Taluk, Tiruvallur District has filed before the Hon'ble National Green Tribunal (SZ) with the prayer that to quash and set aside the impugned order passed by 1st Respondent the Hon'ble Appellate Authority, TNPC Board, Chennai dated 21.01.2026 in Appeal No.156 & 157 of 2025 for rejection of consent issued by the 2nd Respondent Tamil Nadu Pollution Control Board for CTO Direct application filed by the unit of M/s.VPMR Construction (RMC Plant), located at S.F.No.1069/1, 1070/2 part, 1070/3A2 part, Medur Village, Ponneri Taluk, Tiruvallur District vide proceeding No. F.1614GMP/GS/DEE/TNPCB/1/W&A/2025 Dated 25.08.2025.

In this regard, as reported by the DEE, Gummidipoondi, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the respondents herein.

A. The Complaint was received from Thiru.Vinoth Kumar, Medur on 28.05.2025 against the unit of M/s.VPMR Construction (RMC Plant), located at Ponneri – Pazhaverkadu State Highway in Medur Village, Ponneri Taluk, Tiruvallur District was in operation without obtaining

Consent of the Board. Based on the complaint, the said unit was inspected on 29.05.2025. During inspection, it was observed that the Ready-Mix Concrete Plant has been in operation without obtaining prior Consent to Establish and Consent to Operate of the Board and the alleged site of the Ready-Mix Concrete Plant is located at a distance of 55m from the State Highway (Towards Ponneri to Pulicat Road).

B. Hence, a show cause notice was issued to the unit for not in conformity with the sitting criteria for Ready Mix Concrete Plant and non-compliance of provisions of the Water Act,1974, as amended & Air Act, 1981 as amended vide proc dated 02.06.2025.

C. The unit has furnished reply for the show cause notice issued vide letter dated 13.06.2025 reported that they are operating the RMC plant in the name and style of M/s. VPMR Construction (RMC Plant), located at S.F.No.1069/1, 1070/2 part, 1070/3A2 part, Medur Village, Ponneri Taluk, Tiruvallur District for captive purpose to supply for storm water drain construction for Greater Chennai Corporation & State Highways. Also reported that the unit have stopped the operations of the plant and also informed that they will operate the unit only after obtaining consent of the Board and also assured that they will not operate the plant under any circumstances.

D. The unit of M/s.VPMR Construction (RMC Plant), located at S.F.No.1069/1, 1070/2 part, 1070/3A2 part, Medur Village, Ponneri Taluk, Tiruvallur District has applied for consent of the Board through online on 29.07.2025 and 07.08.2025 to manufacture Ready-mix Concrete – 360

T/Day and to discharge sewage of 0.36 KLD into industry's own land and trade effluent of 1 KLD to be recycled for process and to let out emission from Cement Silos 3 Nos having individual Dust collector followed by Bag Filter and DG set 125 KVA having acoustic enclosures with stack to the height of 3.5m.

E. Based on the application filed, the unit was inspected on 08.08.2025 by the officials of TNPCB. During inspection it was observed that the unit was not in operation. The unit's site is surrounded by vacant land in the Northern direction, Eastern direction & Southern direction, State Highway Ponneri to Pazhaverkadu Road & existing consented Hot Mix Plant is located in Western direction. There is a habitation namely Kavalpatti Village is located at a distance of 800 m from the unit in Southern direction and another habitation namely Madimai Kandigai Village is located at a distance of 1000m from the unit in South Eastern direction. Also there is a habitation namely Medur Village is located at a distance of 800m from the unit in Northern direction. The unit is located at a distance of 55m from the State Highway Ponneri to Pazhaverkadu Road in the Western direction. Also there is an existing consented RMC plant namely M/s. Narayanan Construction RMC Plant is located at a distance of 1200 m from the unit in the South West direction.

F. The location of the Ready Mix Concrete Plant of M/s.VPMR Construction, is not in conformity with one of the sitting criterion prescribed in the Guidelines of Tamil Nadu Pollution Control Board, as directed by the Hon'ble National Green Tribunal(SZ) order dated

30.03.2017 in Application No.24 of 2017, which prescribes among other things that “ No RMC Plant shall be permitted within 250 meters from the nearby residential area, layouts, NH/SH, educational institutions, religious places and human settlements with population more than 500 and there should be at least 250 meters distance between the two RMC plants” viz. the location of the RMC plant is at a distance of only 55m from State Highway – SH104 (Ponneri – Pazhaverkadu Road), against the minimum prescribed distance of 250m from State Highway. Hence, the CTO Direct application filed by the unit was rejected vide office proceeding No. F.1614GMP/GS/DEE/TNPCB/1/W&A/2025 Dated: 25.08.2025.

H. The Appellant has challenged the rejection order dated 25.08.2025 in Appeal No.156 & 157 of 2025 before the Hon’ble Appellate Authority, TNPC Board, Chennai sought a prayer “call for records pertaining to the impugned order bearing No. F.1614GMP/GS/DEE/TNPCB/1/W&A/2025 Dated: 25.08.2025 and quash the same and direct the Respondents to grant temporary consent till 31.03.2026”.

I. The unit was again inspected by the officials of the TNPCB on 03.09.2025 it was observed that the unit was carrying out the production of Ready-Mix cement concrete using DG Set without obtaining consent of the Board. Hence, DEE Gummidipoondi recommended for the issue of directions for the closure and sealing of the unit premises, machineries and DG Set to the unit of M/s. VPMR Construction (RMC Plant), located at S.F.No.1069/1, 1070/2part, 1070/3A2part, Medur Village, Ponneri Taluk, Tiruvallur District under the provisions of Section 33A of Water (P&CP)

Act, 1974 as amended and under the provisions of Section 31A of Air (P&CP) Act, 1981 as amended for operating without obtaining the consent of the Board, as required under Section 25 and Section 21 of (P&CP) Act vide DEE's office letter dated 08.09.2025.

J. It is respectfully submitted that the Board vide Proc. No. T6/TNPCB/F.019866/GMP/Air&Water/Closure & sealing of the unit's premises/2025 dated 14.10.2025 issued directions for closure and sealing of the unit of M/s. VPMR Construction (RMC Plant), located at S.F.No.1069/1, 1070/2part, 1070/3A2part, Medur Village, Ponneri Taluk, Tiruvallur District. Based on that process machineries, equipment's and DG set are sealed on 16.10.2025 by the Tahsildar, Ponneri in the presence of the Revenue Inspector Ponneri, Village Administrative officer, Medur Village, Ponneri Taluk along with DEE, Gummidipoondi, TNPCB.

K. It is further submitted that, the unit has later informed vide Lr dated 17.10.2025 that they have provided DG set in the premises of their existing consented Hot Mix Plant, namely. M/s. VPMR Construction, SF No. 1070/1A, 1070/22(Part), 1070/3A2(Part), Medur Village, Ponneri Taluk, Tiruvallur District which is located adjacent to the appellant RMC Plant, and it was sealed as per above Board's Directions. The said Hot mix plant is operated for Greater Chennai Corporation & State Highways Government Projects and other projects after obtaining valid consent from TNPCB.

L. It is respectfully submitted that, under above circumstances, the DEE, Gummidipoondi has recommended to de-seal the DG set only for

operation of the existing consented Hot mix plant only, during power failure, which is located adjacent to RMC Plant. Subsequently, Board vide Proc. No.T6/TNPCB/F.019866/GMP/W&A/2025 Dated 17.12.2025 issued directions to de seal the DG Set of the unit for the operation of the existing consented Hot Mix Plant of M/s. VPMR Construction located at SF No. 1070/1A, 1070/22(Part), 1070/3A2(Part), Medur Village, Ponneri Taluk, Tiruvallur District.

M. It is respectfully submitted that the Hon'ble Appellate Authority, TNPC Board, Chennai in its order dated 31.01.2026 stating that " Admitted fact the appellant has established the unit and commenced its operation without obtaining consent of respondent Board. The unit is located at a distance of 55m from the State Highways, which is in clear violation of the guidelines prescribed by TNPCB. Further, during inspection on 03.09.2025, it was found that the unit was in operation clandestinely by using a DG set. This action clearly shows the appellant's attitude towards violating the pollution control laws. Therefore, we do not find any reason to interfere with the impugned order passed by the 2nd respondent herein vide Proc. No. F.1614GMP/GS/DEE/TNPCB/1/W&A/2025 Dated: 25/08/2025 and in the result the Appeals are dismissed".

N. It is respectfully submitted that now the appellant has filed an appeal (Appeal No. 8&9 of 2026) before the Hon'ble National Green Tribunal (Southern Zone) to quash and set aside the impugned order passed by 1st Respondent the Hon'ble Appellate Authority, TNPC Board, Chennai vide its order dated 21.01.2026 in the Appeal No.156 & 157 of 2025 for

rejection of consent issued by 2nd Respondent Tamil Nadu Pollution Control Board for CTO Direct application filed by the unit of M/s.VPMR Construction (RMC Plant), located at S.F.No.1069/1,1070/2 part, 1070/3A2 part, Medur Village, Ponneri Taluk, Tiruvallur District vide proceeding No.F.1614GMP/GS/DEE/TNPCB/1/W&A/2025, Dated 25.08.2025.

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 10th day of April, 2026.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SZ AT CHENNAI
Appeal No. 8 and 9 of 2026**

IN THE MATTER OF:

M/s. VPMR Construction,
S.F.No.1069/1, 1070/3A2 part,
Medur Village, Ponneri Taluk,
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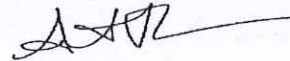
With

Tamil Nadu Pollution Control Board,
Chennai.

...Respondent

**REPORT FILED ON BEHALF OF THE RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD.**

Date of filing : 14.04.2026
Date of hearing : 11.04.2026



Thiru.S.Sai Sathya Jith,
Advocate for the Respondent: TNPCB.

